

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 951/1992

Date of decision: 27.08.1993

Shri Satya Parkesh

...Petitioner

Versus

The Director of Printing & Anr. ... Respondents

For the Petitioner .. Shri D.R. Gupta, Counsel

For the Respondents .. Ms. Jasvinder Kaur, Counsel  
for Sh. Jog Singh, Counsel

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN  
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER (A)

JUDGEMENT(ORAL)

( By Hon'ble Mr. Justice S.K.  
Dhaon, Vice Chairman)

The Memorandum dated 03.01.1992 issued by the Assistant Manager (Administration) stating therein that the application given by the petitioner's mother for giving an appointment on compassionate grounds to the petitioner could not be accepted as there was no post of a labourer against which her son could be given an employment, is being impugned.

2. A counter-affidavit has been filed by the respondents. Learned counsel has put in appearance.

3. Learned counsel appearing on behalf of the respondents states that a list has been drawn up for the purpose of offering

(B)

appointments on compassionate grounds and in that list the name of the petitioner finds place at S.No.45. She also states that the respondents shall make appointments on compassionate grounds strictly in accordance with the mertis of the list so prepared.

4. We, therefore, direct the respondents to consider the case of the petitioner for an appointment on compassionate grounds on merits and in accordance with law strictly in accordance with the said list.

5. With these directions, this application is disposed of finally but without any order as to costs.

*B.N. DHOUNDIYAL*  
(B.N. DHOUNDIYAL)  
MEMBER (A)

27.08.1993

*S.K. DHAON*  
(S.K. DHAON)  
VICE CHAIRMAN  
27.08.1993

RKS  
270893